IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 323
IA-5406/2022
In
IB-711(ND)/2020

IN THE MATTER OF:
M/s. Trans Globe Textiles Limited .... Petitioner/Applicant
Vs.
Destination Texofab Private Limited .... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For Applicant :
For Respondent :

ORDER

IA-5406/2022

In compliance with the order dated 15.05.2024, the Applicant has filed an affidavit indicating the fair value, liquidation value and the admitted claim at the time of initiation of CIRP.

The Applicant is directed to file a detailed affidavit explaining how the fair value, liquidation value and admitted claim has been determined within two weeks.

The Applicant is also at liberty to file a brief note of submissions before the next date of hearing.

List the matter **on 06.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

AJAY